

foodgrains, grant the advances after taking into account the estimated targets of procurement of foodgrains.

(c) The banks are required to obtain prior permission from the Reserve Bank of India only before granting such advances to the State Governments. However, the State Governments are under a constitutional obligation to seek prior permission of the Central Government before availing themselves of any credit facility from the banks.

#### Calicut Aerodrome

6421. SHRI C. H. MOHAMED KOYA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the latest position of the work of the Calicut aerodrome; and

(b) whether the Planning Commission has given any indication that the work will not be included in the Fifth Plan?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR KARAN SINGH): (a) and (b). Land measuring 213.65 acres has been acquired and fenced. The estimate of expenditure is ready. A revised project report for obtaining approval of the Planning Commission is under examination and will be sent shortly.

#### Under-Invoicing by Mica Exporters of Giridih and Jumri Tilaiya

6422. SHRI R. P. YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that large scale Mica is exported to the Eastern European countries, USA, Germany and Japan by the Mica Traders of Giridih, Jumri Tilaiya by under-invoicing and underhand ways, depriving Government of revenues and Custom duty; and

(b) whether any secret investigation has ever been carried out and whether any step has been suggested to stop this recurring malpractice; and

(c) whether some of the Mica exporters of Giridih are constantly being watched and if not why?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) The Government have no reliable information regarding large scale export of Mica to the Eastern European countries, U.S.A., Germany and Japan by the Mica Traders of Giridih, and Jumri Tilaiya by way of under-invoicing and over-invoicing. The number of cases of under/over-invoicing of Mica detected during the last 3 years was very small as compared to the total exports, since only 2, 5 and 7 cases of under/over-invoicing were detected during the years 1970-71, 1971-72 and 1972-73 respectively. However, in view of some seizures of Mica in the past viz. Rs. 2,93,000 in 1969; Rs. 68,870 in 1970 and Rs. 30,700 in 1972, the possibility of some mica being smuggled across the Indo-Nepal border cannot be ruled out.

(b) and (c). Efforts are made to collect intelligence regarding manufacturers and exporters of Mica who indulge in under-hand practices. Greater care is taken to check the suspected consignments.

The following steps are being taken to prevent malpractices by exporters of Mica.

The value declared by shippers on the shipping bill is scrutinised by Customs Officers with reference to the floor price fixed up by the Government and also with the ruling market price. The consignments of Mica, except fabricated Mica, are supported by certificates of inspection issued by Export Inspection Agency whose Officers examine the goods at the factory under statutory Quality Control and Inspection Scheme and seal packages